PA/RG/Misc./2020

Date - 17.05.2020

NOTIFICATION

In view of the fact that the lock-down declared by the Central Government is still continuing, it is notified that Notification No. PA/RG/Misc./2020/689 dated 14.04.2020 and Notification No. PA/RG/Misc./2020/724 dated 25.04.2020 issued for Rajasthan High Court shall remain in force till further orders with the modification that the Benches would function between 08:30 AM and 12:30 PM (with half-an-hour break from 10:00 AM to 10:30 AM).

The cases in which dates from 08.05.2020 to 30.05.2020 have been given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing	
08.05.2020	01.06.2020	
11.05.2020	02.06.2020	
12.05.2020	03.06.2020	
13.05.2020	04.06.2020	
14.05.2020	05.06.2020	
15.05.2020	08.06.2020	
18.05.2020	09.06.2020	
19.05.2020	10.06.2020	
20.05.2020	11.06.2020	
21.05.2020	12.06.2020	
22.05.2020	01.07.2020	
26.05.2020	02.07.2020	
27.05.2020	03.07.2020	
28.05.2020	06.07.2020	
29.05.2020	07.07.2020	
30.05.2020	08.07.2020	

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/795

Date 17.05.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.

- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

PA/RG/Misc./2020

Date - 02.05.2020

NOTIFICATION

In view of the extension of lock-down by the Central Government for two notified that Notification from 04.05.2020, it is weeks 14.04.2020 and Notification No. PA/RG/Misc./2020/689 dated PA/RG/Misc./2020/724 dated 25.04.2020 issued for Rajasthan High Court shall remain in force till 17.05.2020 and/or till further orders.

It is further notified that although Notification No. 05/EV/2020 dated 02.05.2020 has been issued for observance of morning Court hours from 04.05.2020 to 28.06.2020 but during the lock-down period from 04.05.2020 to 17.05.2020, Hon'ble Benches would function between 8.30 A.M. to 11.00 A.M.

The cases in which dates from 04.05.2020 to 07.05.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing	
04.05.2020	27.05.2020	
05.05.2020	28.05.2020	
06.05.2020	29.05.2020	
07.05.2020	30.05.2020	

The next dates for the cases fixed from 08.05.2020 to 15.05.2020 shall be notified later on.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/739

Date 02.05.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.

10. President, the Bar Association, Jaipur

11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.

12. Member Secretary, Rajasthan State Legal Services Authority.

13. The Director, Rajasthan State Judicial Academy, Jodhpur.

14. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. PA/RG/Misc./2020

Date- 14.04.2020

NOTIFICATION

For effective control and containment over spread of corona virus, in supersession of all previous directions, following directions are issued for Rajasthan High Court which shall remain in force till 03.05.2020 and/or till further orders:-

1. Only matters of extreme urgency shall be taken up

- Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency.
- ii. Such number of Division and Single Benches at Jodhpur and Jaipur Bench shall be constituted as per direction of Hon'ble the Chief Justice for hearing of the extremely urgent matters. These benches would function between 11.00 am to 01.00 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work.
- iii. The matters of extreme urgency which are to be listed shall be determined by the Registrars mentioned hereinbelow-

At Jodhpur

Registrar Rules-

D.B. Writs, DB Criminal matters, SAW,

Civil Appellate Matters

Registrar Classification –

Criminal (SB Matters)

Registrar Judicial –

Writs and Civil (SB matters)

At Jaipur

Registrar Admn. -

D.B. Writs, DB Criminal matters, SAW,

Civil Appellate Matters

Registrar Classification –

Criminal (SB Matters)

Registrar Judicial -

Writs and Civil (SB matters)

iv. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' in prescribed format after intimating the opposite counsel, if any between 10.30 am to 12.00 noon every day preferably by any of the following mode:-

For Jodhpur

Email address -

urgentlisting.jodh@hcraj.nic.in

Whatsapp numbers –

8279081463, 8279081473

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

For Jaipur

Email address –

urgentlisting.jaipur@hcraj.nic.in

Whatsapp numbers –

8279081618, 8279081619

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

All pending Bail Applications shall be listed before concerned Hon'ble Benches without mentioning.

- v. Request slips for urgent mentioning shall be considered only if Mobile number and email address of the applicant are mentioned. The mobile number and email address will be required for the facility of arguments through video conferencing.
- vi. For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- vii. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further order/s by Hon'ble Supreme Court.
- viii. Fresh filing of extremely urgent matters may be made through e-filing on e-filing portal in terms of Notification No. PA/RG/Misc./2020 dated 08.04.2020. Urgent filing may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy shall be submitted. Scanned copy of complete file in the same format with index used in normal hard copy filing should be sent through email. The case filed through email shall be treated to have been filed only if actually taken up by the court for consideration.
- ix. If required, the advocate or party in person may make an application seeking exemption from filing duly attested affidavit in the prevailing circumstances with an undertaking that deficit court fees will be paid subsequently.
- x. Copies of all the Petitions in criminal matters listed on the following day be served by the Registry in advance to the office of the Government Advocate through email or whatsapp.
- xi. The Lawyers shall be at liberty to submit the notes of arguments through email on above email addresses. In addition, the arguments may be

14.4.200

advanced through video conference on 'Jitsi Meet' Application as per the Standard Operating Procedure enclosed with this Notification. If for any reason, the video conferencing cannot be held through 'Jitsi Meet', the conferencing shall be held through Whatsapp Video Call. Therefore, the Advocates/Party-in-Person are requested to mention their whatsapp Mobile number in the Urgent Mentioning Memo/Petition/Application. As far as possible, written submission will be submitted and time of oral arguments would be reduced to the extent possible.

- xii. During the period when Hon'ble Bench(s) would hold sitting, the Advocates/Party-in-Person whose cases are listed will remain ready with their above mentioned whats app Mobile Phone. They are advised to keep their mobile phone free during this period for receiving any call or message from High Court officials. When their matter will be taken up, they will be given whats app video call by the court official, therefore they are advised not to make video call at their own.
- xiii. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders. This clause shall not be applicable if effective hearing has been made.
- 2. The cases in which dates of 15.04.2020 to 30.04.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing	
15.04.2020	06.05.2020	
16.04.2020	07.05.2020	
17.04.2020	08.05.2020	
18.04.2020	11.05.2020	
20.04.2020	12.05.2020	
21.04.2020	13.05.2020	
22.04.2020	14.05.2020	
23.04.2020	15.05.2020	
24.04.2020	18.05.2020	
27.04.2020	19.05.2020	
28.04.2020	20.05.2020	
29.04.2020	21.05.2020	
30.04.2020	22.05.2020	
01.05.2020	26.05.2020	

M14.4.200

- 3. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.
- 4. Scanned copy of 'certified copy' of the orders passed by Hon'ble Court in urgent matters including bail applications shall be sent for compliance to concerned District Judge/Chief Judicial Magistrate/Jail authorities through their official email and also telephonically informed by the Registry.
- 5. Only bare essential staff of courts, judicial sections, administrative sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 03.05.2020. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 6. The State Government has imposed ban on the private vehicles, however, judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.
- 7. The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.

8. Steps to limit the gatherings in court rooms and court premises:

- Entry in the court premises is restricted only to the Advocates/Party-in-Person whose cases are listed or have any other urgent work like obtaining certified copy etc.
- ii. The Presidents and General Secretaries of Rajasthan High Court Bar Associations, Jodhpur and Jaipur may also authorize entry of any advocate in the High Court premises indicating the urgent nature of work.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer.
- iv. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.05.2020.

- v. Entry of Law Students and Interns would remain prohibited in court premises.
- vi. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vii. Adverse orders would be avoided for non presence of the counsel of parties.
- viii. Mediation proceedings shall be held only in urgent matters.
- ix. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- x. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

9. Not to use bio-metric devices-

- In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 03.05.2020.

10. Other preventive measures-

- Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% Hypochlorite and Benzoic acid. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall

remain closed till 03.05.2020. However, drinking water arrangements shall

be duly ensured. One photocopy shop each in the premises of Rajasthan

High Court Jodhpur and Jaipur Bench shall be kept open on every working

day on rotational basis to be decided by the High Court Bar Association at

Jaipur Bench and Registrar Classification cum Nodal Officer at Jodhpur.

All preventive measures shall be strictly observed while maintaining social

distancing on these shops.

vi. Court staff suffering from cold/cough or sneezing are advised to take leave

and follow the medical advise.

vii. The Rajasthan State Judicial Academy would suspend all its institutional

training programmes till 03.05.2020. The Judicial Academy may also

explore the possibilities of online training courses.

viii. The Advocates having chambers in Rajasthan High Court, Jodhpur and

Jaipur Bench are advised against attending their chambers as they would

require to be closed due to lack of cleaning and conservancy services.

11. Monitoring

Separate committees of Registrar (Admn.), Registrar Classification,

representative of Bar Council of Rajasthan and Presidents of High Court

Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor

the situation on daily basis, to ensure compliance of these directions and to

take appropriate remedial steps.

12. All concerned shall ensure the preventive and remedial measures as

instructed or advised from time to time by the Central/State Governments

and other competent authorities.

By Order

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan/Asstt. Solicitor General, Rajasthan
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, The Bar Association, Jaipur.
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint Registrars/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

THY 2000 REGISTRAR GENERAL

Date: 14.04.2020

Standard Operating Procedure for participating in the court proceedings through Video Conferencing

- 'Jitsi Meet' Application shall be used for Video Conferencing. It works both on Mobile (Android/iPhone) and Laptops/Desktops.
- 2. Learned Advocates/Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If someone wants to use the application from Laptop/Desktop. https://meet.jit.si/ may be opened in the web browser. The users are not required to make any account in this application.
- Before the scheduled time of sitting of Hon'ble Court, a Link will be sent to concerned Advocates or Parties-in-person through SMS on their mobile number or through email registered in the CIS of High Court. Advocates or Parties-inperson are requested not to share this link with any one as the link is generated to join for their particular case.
- The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court.

The Advocates/Party-in-Person whose cases are listed at item no. 1 to 5 of Cause List, shall copy the above link in the 'Jitsi Meet' Mobile Application or in web browser application at start time of Hon'ble Court (11.00 am) and they will join the Video Conferencing. The Advocates so joined will wait for their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

Remaining Advocates/Parties-in-person will copy the above Link in the 'Jitsi Meet' Mobile Application or in web browser application when at least 5th case above their case in cause list is taken up by Hon'ble Court and will join the Video Conferencing. Advocates/Parties-in-person so joined will wait for their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

- 5. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position.
- If for any reason, the video conferencing cannot be held through 'Jitsi Meet', the conferencing shall be held through Whatsapp Video Call. Therefore, the

No. PA/RG/Misc./2020

Date 30.03.2020

NOTIFICATION

In view of prevailing situation and Nation wide lock-down by Government of India till 14.04.2020, the directions issued vide this office Notification No. PA/RG/Misc./2020 dated 24.03.2020 for observance in Rajasthan High Court shall remain in force till 14.04.2020 and/or till further orders.

The cases in which dates from 01.04.2020 to 09.04.2020 are given, shall stand adjourned to following dates:-

Date already fixed		Next date of hearing	
	01.04.2020	29.04.2020	
03.04,2020		30.04.2020	
07.04.2020		01.05.2020	
	08.04.2020	04.05.2020	
	09.04.2020	05.05.2020	

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/641

Date 30.03.2020

Copy forwarded to the following for information and necessary action:-

- 1.The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2.P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5.Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10.The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. PA/RG/Misc./2020

Date 24.03.2020

NOTIFICATION

For effective control and containment over spread of corona virus, instructions have been issued vide previous notifications. In order to remove any sort of confusion and to further clarify the issues, all the previous directions shall stand superseded and following directions shall remain in force for Rajasthan High Court till 31.03.2020 and/or till further orders:-

1. Only matters of extreme urgency shall be taken up

- i. Functioning of Rajasthan High Court shall be restricted only to cases involving extreme urgency.
- ii. One Division Bench and two Single Benches each at Jodhpur and Jaipur Bench shall be constituted for hearing of the extremely urgent matters as notified from time to time. These benches would function between 11.00 am to 12.30 pm. Only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work.
- iii. The matters of extreme urgency which are to be listed shall be determined by the Registrars mentioned hereinbelow-

At Jodhpur

Registrar Rules-

D.B. Writs, DB Criminal matters, SAW,

Civil Appellate Matters

Registrar Classification –

Criminal (SB Matters)

Registrar Judicial –

Writs and Civil (SB matters)

At Jaipur

Registrar Admn. -

D.B. Writs, DB Criminal matters, SAW,

Civil Appellate Matters

Registrar Classification –

Criminal (SB Matters)

Registrar Judicial –

Writs and Civil (SB matters)

iv. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' in prescribed format after intimating the opposite counsel, if any between 10.30 am to 12.00 noon every day preferably by any of the following mode:-

For Jodhpur

Email address -

urgentlisting.jodh@hcraj.nic.in

Whatsapp numbers –

8279081463, 8279081473

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

For Jaipur

Email address -

urgentlisting.jaipur@hcraj.nic.in

Whatsapp numbers –

8279081618, 8279081619

High Court web site -

hcraj.nic.in - (Option 'Urgent Listing' is

available in top bar on home page).

v. Request slips for urgent mentioning shall be considered only if Mobile number and email address of the applicant are mentioned. The mobile number and email address will be required for the facility of arguments through video conferencing.

- vi. For filing of petition/applications/pleadings/papers etc. only one advocate or his clerk or litigant in person shall be permitted at filing counters.
- vii. As per directions of Hon'ble Supreme Court vide order dated 23.03.2020 in Suo Motu Writ Petition (Civil) No. 3/2020 In Re: Cognizance for Extension of Limitation, prescribed limitation for filing of petitions/applications/suits/appeals and other proceedings shall stand extended w.e.f. 15th March 2020 till further order/s by Hon'ble Supreme Court.
- viii. Fresh filing of extremely urgent matters may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy file shall be presented. Scanned copy of complete file in the same format and with index as filed in hard copy should be sent through email. The case filed through email shall be treated to have been filed only if actually taken up by the court for consideration.
- ix. If required, the advocate or party in person may make an application seeking exemption from filing duly attested affidavit in the prevailing circumstances with an undertaking that deficit court fees will be paid subsequently.
- x. The Lawyers shall also be at liberty to submit the notes of arguments through email on above email addresses.
- xi. In addition to the facility of giving written submissions through email, arguments may be advanced through video conference on Whatsapp application. As far as possible, written submission will be given and time of oral arguments would be reduced to the extent possible.
- xii. During the period when Hon'ble Bench(s) would hold sitting, the

advocates or party in person whose cases are listed will remain ready with their Mobile Phone having whats app provided by them in urgent mentioning application. They are advised to keep their mobile phone free during this period for receiving any call or message from High Court officials. When their matter will be taken up, they will be given whats app video call by the court official, therefore they are advised not to make video call at their own.

xiii. It is made clear that on consideration of written mentioning and written submissions, if any, the relief as prayed for in urgent matters will be considered and/or the matter shall be suitably adjourned without passing any adverse orders.

2. The cases in which dates of 20.03.2020 to 31.03.2020 are given, shall stand adjourned to following dates:-

Date already fixed	Next date of hearing 15.04.2020		
17.03.2020			
18.03.2020	16.04.2020		
19.03.2020	17.04.2020		
20.03.2020	18.04.2020		
23.03.2020	20.04.2020		
24.03.2020	21.04.2020		
26.03.2020	22.04.2020		
27.03.2020	23.04.2020		
28.03.2020	24.04.2020		
30.03.2020	27.04.2020		
31.03.2020	28.04.2020		

- 3. In all matters where interim orders are lapsing, they shall be deemed to have been extended till the matter is taken up by the regular court.
- 4. Only bare essential staff of courts, judicial sections and computer cell required to manage the urgent work would be called on a rotational basis. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Only such staff members are required to come to office who have been specifically directed to do so till 31.03.2020. Remaining staff would not be required to attend the office but will remain available at home during office timings.
- 5. The State Government vide order dated 23.03.2020 has imposed ban on the

private vehicles till 31.03.2020, however judicial officers and court staff have been allowed to use their private vehicles for attending the office, therefore they are directed to carry official identity card with them.

6. The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.

7. Steps to limit the gatherings in court rooms and court premises

- Entry in the court premises is restricted only to the advocates or party in person whose cases are listed or have any other urgent work like obtaining certified copy etc.
- ii. The Presidents and General Secretaries of Rajasthan High Court Bar Associations, Jodhpur and Jaipur may also authorize entry of any advocate in the High Court premises indicating the urgent nature of work.
- iii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer.
- iv. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.03.2020.
- v. Entry of Law Students and Interns would remain prohibited in court premises.
- vi. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vii. Adverse orders would be avoided for non presence of the counsel of parties.
- viii. Mediation proceedings shall be held only in urgent matters.
- ix. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- x. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

8. Not to use bio-metric devices-

- In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 31.03.2020.

9. Other preventive measures-

- Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 31.03.2020.
- viii. The Advocates having chambers in Rajasthan High Court, Jodhpur and Jaipur Bench are advised against attending their chambers as they would require to be closed due to lack of cleaning and conservancy services.

10. Monitoring

Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor

the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.

11. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/626

Date 24.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. Estt./HC/2020

Date 23.03.2020

CLARIFICATION

Though the Notification and Circular dated 22.03.2020 issued regarding measures for containment over spread of corona virus are amply clear, however in order to remove any sort of confusion, it is further clarified that only those bare minimum Judicial Officers and staff are required to come to court who have been deputed by the concerned District Judge for urgent work till 31.03.2020.

Personal presence/appearance of parties is also not required for filing or otherwise as for the purpose of limitation, filing of scanned copies of pleadings through email has been allowed in the High Court as well as subordinate courts.

In High Court also, only those Hon'ble Judges are required to come to court who have been assigned roster for urgent work till 31.03.2020. Likewise, only such staff members are required to come to office who have been specifically directed to do so till 31.03.2020.

A fresh circular containing all issues dealt with in earlier notification/circulars shall be issued shortly.

By Order

REGISTRAR GENERAL

No. Estt./HC/2020/620

Date 23.03.2020

Copy forwarded to the following for information and necessary action:-

- 1.The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2.P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5.Addl. Solicitor General, Rajasthan.
- 6.The Chairman, Bar Council of Rajasthan.
- 7.President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.

9. President, Rajasthan High Court Bar Association, Jaipur.

10.The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.

- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13.All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.

14.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

REGISTRAR GENERAL

Copy forwarded to the following for information and necessary action:-

- 1. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgeship.
- 2. Presiding Officers of all the Special Courts and Tribunals.
- 3. All the Bar Associations through the concerned District & Sessions Judges.

No. Estt./HC/2020

Date 22.03.2020

NOTIFICATION

In view of Order dated 22.03.2020 of the Government of Rajasthan issued to combat the spread of corona virus, it has become necessary in the changed circumstances, to issue following further instructions for observance in Rajasthan High Court in continuation to earlier Notifications of this office issued in this regard:-

- One Division Bench and two Single Benches each at Jodhpur and Jaipur Bench shall be constituted for hearing of the urgent matters. These benches would function between 11.00 am to 12.30 pm.
- In addition to the existing facility of giving written submissions through email, arguments may be advanced through video conference by Vidyo/Whatsapp/skype or voice calls or other convenient mode.
- The advocates or litigants may submit the note of urgency as per previous directions. On this note, they shall mention their mobile number which is having whatsapp or skype account and email address failing which the urgency note shall not be considered.
- 4. Fresh filing of urgent matters only may also be made through email on above email addresses with the condition that on resuming the regular work, hard-copy file shall be presented. The case shall be treated to have been filed only if actually taken up by the court for consideration. Scanned copy of complete file in the same format and with index as filed in hard copy should be sent through email.
- 5. Only bare essential staff of courts, judicial sections and computer cell required to manage the urgent work would be called. Sitting arrangement of the staff shall be in such a manner so as to maintain required physical distance between them. Remaining staff would not be required to attend the office but will remain available at home during office timings on a rotational basis.
- The Court staff is directed to ensure that all the orders passed by Hon'ble Court are uploaded on CIS immediately after the signature of Hon'ble Judge(s) is obtained.
- 7. All previous directions issued in this regard shall remain in force subject to the instructions issued vide this Notification.

8. The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

REGISTRAR GENERAL

No. Estt./HC/2020/617

Date 22.03.2020

Copy forwarded to the following for information and necessary action:-

- 1.The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2.P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5.Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10.The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 11. Member Secretary, Rajasthan State Legal Services Authority.
- 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13.All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

No. PA/RG/Misc./2020

Date 19.03.2020

NOTIFICATION

In view of the outbreak of Coronavirus (COVID-19), the working strength of non-gazetted staff in the Rajasthan High Court, Jodhpur/Bench at Jaipur shall be reduced by 50% and the staff would be utilized alternatively in the following manner:-

First Batch on duty	First Batch on paid leave	Second Batch on duty	Second Batch on paid leave
23.03.2020 & 24.03.2020	26.03.2020 & 27.03.2020	26.03.2020 & 27.03.2020	23.03.2020 & 24.03.2020
28.03.2020 & 30.03.2020	31.03.2020	31.03.2020	28.03.2020 & 30.03.2020

The Registrar (Admn.) and Registrar(Judicial), Rajasthan High Court Jodhpur and Bench at Jaipur shall issue appropriate orders about the staff who will be on paid leave and on duty during this period.

The aforesaid directions shall remain in force till 31.03.2020 and/or till further orders.

By Order

PEGISTRAR GENERAL

No. PA/RG/Misc./2020/ 605

Date 19.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar

hq. At New Delhi.

- 11. Member Secretary, Rajasthan State Legal Services Authority. 12. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 13. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 14. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.

RAJASTHAN HIGH COURT, JODHPUR

No. PA/RG/Misc./2020

Date 17.03.2020

NOTIFICATION

In order to have effective control and containment over spread of Novel Corona Virus (COVID-I9), following instructions are issued, in continuation to this office Notification No. PA/RG/Misc./2020 dated 16.03.2020, to be observed in Rajasthan High Court, Jodhpur and Bench at Jaipur:-

1. Only urgent matters shall be taken up

- Functioning of Rajasthan High Court shall be restricted only to urgent cases.
- ii. The urgent matters to be listed on the following day shall be determined by the Registrars mentioned hereinbelow-

At Jodhpur

Registrar Rules - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

At Jaipur

Registrar Admn. - D.B. Writs, DB Criminal matters, SAW, Civil Appellate Matters

Registrar Classification – Criminal (SB Matters)

Registrar Judicial – Writs and Civil (SB matters)

- iii. Urgent cases will be listed by the Registry on the request of learned advocates by submitting 'request slips' signed by the concerned advocate and advocate for opposite party, if any.
- iv. The time for mentioning before the Registrars will be from 10.30 am to 12.00 noon everyday till 31.03.2020 subject to further directions. On 17.03.2020, the said timings will be upto 4.30 pm.
- v. The filing counters in the High Court shall remain open and limitation period shall continue to run as before.
- vi. As far as possible, written submission will be given and time of oral arguments would be reduced to the extent possible.

2. Steps to limit the gatherings in court rooms and court premises

i. Bar Council of Rajasthan and High Court Bar Associations are requested to make the advocates aware to advise and persuade the litigants not to visit the court premises unless it is very essential.

173.200

- ii. Only litigants whose presence is required by the court shall be permitted to attend the court with his lawyer. Litigants who are appearing in person shall be permitted entry.
- iii. Personal presence of accused persons in Appeals/Revisions shall stand exempted till 31.03.2020.
- iv. Entry of Law Students and Interns would remain prohibited in court premises.
- v. To avoid public gatherings and crowding, no function or other event of mass gathering shall be permitted in the court premises.
- vi. Adverse orders would be avoided for non presence of the counsel of parties.
- vii. Mediation proceedings shall be held only in urgent matters.
- viii. The Advocate General is requested to depute only one Additional Advocate General /Govt. Advocate for each court.
- ix. Number of chairs in court rooms for advocates and litigants shall be reduced and be re-arranged with reasonable distance.

3. Not to use bio-metric devices-

- In Rajasthan High Court, Jodhpur, bio-metric access control system shall not be used, instead RFID cards shall be used for entry through access points.
- ii. At Jaipur Bench, Gate No. 5 shall remain closed till 31.03.2020.

4. Other preventive measures-

- i. Hand sanitizers would be provided in all court rooms and offices for use of Advocates, litigants and court staff.
- ii. Court staff who deal with files and come in frequent contact with advocates, litigants and visitors shall be provided with masks and gloves for regular use during working hours.
- iii. The advocates are permitted to use masks in courts.
- iv. In all the court rooms and offices, toilets, door handles, chairs, tables, gates, railings and other things shall be disinfected regularly at least twice a day by mopping through 1% hypochlorite. One court staff shall be deputed outside every court for opening of doors.
- v. All canteens and shops selling food articles in the court premises shall remain closed till 31.03.2020. However, drinking water arrangements shall be duly ensured.
- vi. Court staff suffering from cold/cough or sneezing are advised to take leave and follow the medical advise.
- vii. The Rajasthan State Judicial Academy would suspend all its institutional training programmes till 31.03.2020.

5. State Government be moved for-

- i. Making available thermal guns for checking temperature of the entrants in premises of Rajasthan High Court.
- ii. Deploying adequate number of para medical personnel in Rajasthan High Court for primary medical check up of the entrants of court premises so that appropriate steps for suspected infectants may be timely taken up.

6. Monitoring

- i. Separate committees of Registrar (Admn.), Registrar Classification, representative of Bar Council of Rajasthan and Presidents of High Court Bar Associations at Jodhpur/Jaipur are constituted to supervise and monitor the situation on daily basis, to ensure compliance of these directions and to take appropriate remedial steps.
- ii. All concerned shall ensure the preventive and remedial measures as instructed or advised from time to time by the Central/State Governments and other competent authorities.

By Order

REGISTRAR GENERAL

PA/RG/Misc./2020/591

Date 17.03.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Addl. Solicitor General, Rajasthan.
- 6. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 7. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 8. President, Rajasthan High Court Bar Association, Jaipur.
- 9. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) / (CPC)/(Judicial) Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar hq. At New Delhi.
- 10. Member Secretary, Rajasthan State Legal Services Authority.
- 11. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 12. All Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 13. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.